# POST OFFER PUBLIC ANNOUNCEMENT TO THE EQUITY SHAREHOLDERS OF ASAHI FIBRES LIMITED

The details subsequent to the completion of the Offer made vide Public Announcement dated 12/01/2005 pursuant to and in compliance with SEBI (Substantial Acquisition of Shares & Takeovers) Regulations, 1997 and subsequent amendments thereto by Jaybharat Sarees Limited **('Acquirer')** to acquire upto 12,08,511 equity shares representing 20.00% of the paid-up equity capital of Asahi Fibres Ltd. at a price of Rs. 1/- per fully paid up equity shares payable in cash are as under:

1. Name of the Target Company : Asahi Fibres Limited.
2. Name and Address of Acquirer : Jaybharat Sarees Limited
   Poonam Vinod Jagan Park, Chala Vapi, Gujrat - 396195
3. Name of Manager to the offer : Keynote Corporate Services Limited
4. Name of the Registrar to the offer : Mondkar Computers Pvt. Ltd.
5. Offer details
   a) Date of opening of the offer : 30/03/2005
   b) Date of closure of the offer : 18/04/2005
6. Details of the acquisition:

| Sr. No. | Particulars | Proposed in the offer document | | Actuals | |
|---|---|---|---|---|---|
| 1. | Offer price | Rs. 1.00 | | Rs.1.00 | |
| 2. | Share holding of acquirer before Agreement | Nil | | Nil | |
| 3. | Shares acquired by way of Agreement | 20,12,770 (33.31%) | | 20,12,770 (33.31%) | |
| 4. | Shares acquired in the open offer | 12,08,511 (20.00%) | | 13,100 (0.22%) | |
| 5. | Size of the open offer (No of shares multiplied by offer price per share) | Rs. 12,08,511/- | | Rs. 13,100/- | |
| 6. | Shares acquired after P.A. but before 7 working days prior to closure date, if any | Nil | | Nil | |
| 7. | Post offer share holding of acquirer (2+3+4+6) | 32,21,281 (53.31%) | | 20,25,870 (33.53%) | |
| 8. | Pre & Post offer share holding of public | **Pre Offer** | **Post Offer** | **Pre Offer** | **Post Offer** |
| | No. of Shares: | 24,64,330 | 12,55,819 | 24,64,330 | 24,51,230 |
| | Percentage: | (40.78%) | (20.78%) | (40.78%) | (40.57%) |

7. Status of the escrow account : Amount required for payment of consideration to successful applicants has been transferred from Escrow A/c to Special A/c. The balance money lying in the Escrow A/c is being refunded to the Acquirer.
8. Payment of interest, if any : NIL
9. Status of Investor Complaints : No investor complaints have been received in respect of the offer.

The Board of Directors of the Acquirer accepts full responsibility for the information contained in this Public Announcement and is responsible for the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations.

**This Public Announcement would also be available on the SEBI's website www.sebi.gov.in**

**Issued on behalf of Acquirers by:**
**Manager to the Offer**

KEYNOTE
CORPORATE SERVICES LIMITED

307, Regent Chambers, Nariman Point, Mumbai - 400 021.
Tel.: (022) 2202 5230 Fax : (022) 2283 5467, E- mail : mbd@keynoteindia.net
SEBI Regn.: INM000003606 AMBI Regn. No. AMBI/040
Contact Person : Ms. Purvi Sheth.

Place: Mumbai　　Date: 09/05/2005

Size: 18x12 sq cm